

C.A. 21/02

15/01/2004

Hon. Mr. Justice G.R. Singh, V.C.  
Hon. Mr. D.R. Tiwari, AM.

List this case before a Bench in which Hon. Mr. A.K. Bhatnagar, Member (J) is available, on 04/02/04.

~~Done~~  
AM.

Done  
V.C.

Registrar  
04.2.04

List C of before Hon. Bench for orders on 04.3.04

Registrar

04/03/04 Hon. Mr. A.K. Bhatnagar, JM.

Hon. Mr. D.R. Tiwari, AM.

Shri S.C. Mishra is present for the respondent. Shri K.P. Singh for the applicant. Learned counsel for the applicant has moved M.A. No. 2658/02 for condoning the delay in filing the Restoration Application No. 2657/02, which has been filed for recalling the order dated 19/02/02 by which contempt proceedings were dropped as none was present for the applicant on that date. As the order dated 19.02.02 is a final order, so there is no question of recalling the same. Learned counsel for the applicant sought permission to withdraw the M.A.s. Allowed. ~~is withdrawn the M.A.s~~ M.A. No. 2658/02 and M.A. No. 2657/02 are rejected as withdrawn. However, liberty is given to applicant's counsel to take appropriate action as per law.

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~~Done~~  
AM.

~~Done~~  
JM.